

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 27.5.1999

OA 198/99 with MA 148/99

A.L.Yadav, Trained Graduate Teacher (English), Kendriya Vidyalaya No.1, Khetri Nagar.

... Applicant

Versus

1. Union of India through the Commissioner, Kendriya Vidyalaya Sangathan (HQs), 18-Institutional Area, Sahid Jeet Singh Marg, New Delhi.
2. Asstt.Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, Bajaj Nagar, Jaipur.

... Respondents

CORAM:

HON'BLE MR.RATAN PRAKASH, JUDICIAL MEMBER

HON'BLE MR.N.P.NAWANI, ADMINISTRATIVE MEMBER

For the Applicant

... None

For the Respondents

... Mr.V.S.Gurjar

O R D E R

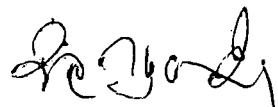
PER HON'BLE MR.RATAN PRAKASH, JUDICIAL MEMBER

The applicant, in this application under Section 19 of the Administrative Tribunals Act, 1985, has sought cancellation of his transfer, by order dated 3.5.99. It is stated at the bar by the learned counsel for the respondents that after the applicant made a representation to the respondent department, he has since been posted to Bhiwani and the earlier order of transfer has been modified. The learned counsel for the respondents has also drawn our attention to the report furnished by the Head of the Institution, at Annexure R-3, according to which the applicant has since joined the respondent Institution at Bhiwani on 6.5.99 itself. In view of it, the OA has become infructuous and it is dismissed accordingly.

In view of the disposal of the OA, MA 148/99 has become infructuous. It also stands dismissed accordingly.


(N.P.NAWANI)

ADM.MEMBER


(RATAN PRAKASH)

JUDL.MEMBER

VK